

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1047/(MAH)/2017
CA No.




CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.06.2017

NAME OF THE PARTIES: Relemac Technologies Pvt.Ltd.
V/s.
Process Construction and Technical Services
Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	NESAR AHMAJ	PCS for Applicant	
2	RASHMI K. KHANDEKAR COUNSEL	COUNSEL for Respondent	
3	MITESH ANDHARSA	ADVOCATE for RESPONDENT	

ORDER

CP No. 1047/ I&BP/NCLT/MB/MAH/2017

In view of the Settlement arrived between the Petitioner and the Corporate Debtor, they have jointly filed an application for withdrawal of the Company Petition.

Looking at the Consent Terms arrived between the parties, the Petition is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Encl: Consent Terms.

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH AT MUMBAI

COMPANY APPLICATION NO2017

IN

COMPANY APPLICATION NO 1047/ 2017

IN THE MATTER OF INSOLVENCY AND BANKRUPTCY CODE
2016, SECTION 9

AND

INTHE MATTER OF RELEMAC TECHNOLOGIES PRIVATE
LIMITED HAVING ITS REGISTERED OFFICE
AT HOUSE NO 1449/27, 30 FEET ROAD, LONI
ROAD, DURGAPURI, SHAHDARA, DELHI-
110093

..... APPLICANT

VERSUS

PROCESS CONSTRUCTION AND
TECHNICAL SERVICES PRIVATE LIMITED
HAVING ITS REGISTERED OFFICE AT
OFFICE NO 8, 9, 10, 11, 1ST FLOOR, SHREE
RAMKRISHNA NIWAS, CHS LTD,PLOT NO.
46& 47, SECTOR-40, SEAWOODS, NERUL-
WEST NAVI MUMBAI, THANE-400706

..... RESPONDENT

COMPANY APPLICATION UNDER RULE 11 OF THE NATIONAL
COMPANY LAW TRIBUNAL RULES, 2016 READ WITH SECTION 9 OF
THE INSOLVENCY AND BANKRUPTCY CODE, 2016 ON BEHALF OF
THE APPLICANTS SEEKING ORDER(S)/ DIRECTION(S) BY THE
HON'BLE NATIONAL COMPANY LAW TRIBUNAL IN TERMS OF THE
MEMORANDUM OF SETTLEMENT DATED JUNE 23rd 2017 ENTERED
AND EXECUTED BETWEEN THE PARTIES TO THE
ABOVEMENTIONED COMPANY APPLICATION

THE APPLICANTS MOST RESPECTFULLY SHOWETH:

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH AT MUMBAI

COMPANY APPLICATION NO.....2017

IN

COMPANY APPLICATION NO 1047/ 2017

IN THE MATTER OF INSOLVENCY AND BANKRUPTCY CODE
2016, SECTION 9

AND

INTHE MATTER OF RELEMAC TECHNOLOGIES PRIVATE
LIMITED HAVING ITS REGISTERED OFFICE
AT HOUSE NO 1449/27, 30 FEET ROAD, LONI
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110093

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RAMKRISHNA NIWAS, CHS LTD,PLOT NO.
46& 47, SECTOR-40, SEAWOODS, NERUL-
WEST NAVI MUMBAI, THANE-400706

..... RESPONDENT

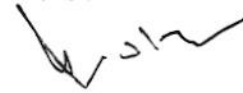
INDEX

S. NO.	DESCRIPTION OF DOCUMENTS	PAGE NO.
1.	Company application under Rule 11 of the National Company Law Tribunal Rules, 2016 read with Section 9 of the Insolvency and Bankruptcy Code, 2016 on behalf of the applicant and respondent seeking order(s)/ direction(s) by the Hon'ble National Company Law Tribunal in terms of Memorandum of Settlement dated June 23 RD , 2017 entered	

	and executed between the parties to the abovementioned company application.	
2.	Affidavits verifying the company application.	
3.	Annexure-A 1 Copy of the Memorandum of Settlement dated June, 2017 duly executed and stamped between the parties to the present company application.	

For Relemac Technologies Private Limited

(Applicant No. 1)



Vivek Gupta
Director

Process Construction And Technical Services Private Limited

(Applicant No. 2/ Respondent)



Litty George
Director-Project/ Authorized Signatory

Date:

Place:

Filed Through,

NESAR AHMAD	AMRITA NAUTIYAL	AHSAN AHMAD
Practicing Company Secretaries "Sankalp", C-227, Ground Floor Paryavaran Complex, Near Garden of Five Senses, Westend Marg New Delhi – 110 030 Tel: +91-11-29536312 Fax: +91-11-29532342 Mob: +91-9810044367 Email id : csnesar367@gmail.com	Practicing Company Secretaries 1, Bina Shopping Centre M.V.Road, Andheri- East Mumbai -400 069 Tel:022 2683 0079/80 Mobile: +91 986 746 6887 Email id : amrita.nautiyal@gmail.com	Advocate "Sankalp", C-227, Ground Floor, Paryavaran Complex Near Garden of Five Senses Westend Marg New Delhi – 110 030 Tel: +91-11-29536312 Fax: +91-11-29532342 Mob: +91-9891652751 Email id : ahsan_123ahmad@yahoo.co.in

1. That the abovementioned company application under Section 9 of the Insolvency and Bankruptcy Code, 2016 in the matter of Relemac Technologies Private Limited versus Process Construction and Technical Services Private Limited is pending for adjudication before the Hon'ble National Company Law Tribunal, Mumbai Bench at Mumbai (the Hon'ble Tribunal) and the Hon'ble Tribunal, on the last date of hearing held on June 19, 2017, was pleased to list the matter for further proceedings on June 23, 2017.
2. That following the development, the applicant and the respondent jointly made a prayer on June 19, 2017 to the Hon'ble Tribunal to allow them to settle the dispute amicably and sought some time for reporting on June 23, 2017.
3. That thereafter the parties to the present company application made sincere efforts to settle the disputes amicably and it was agreed between the parties that the applicant and the respondent shall file a company application before Hon'ble Tribunal for withdrawal of aforementioned company application in the terms and conditions of Memorandum of Settlement dated June 23rd, 2017. Annexed herewith and marked as **Annexure A1** is the copy of the Memorandum of Settlement dated June 23rd, 2017 duly executed and stamped between the parties to the present company application.

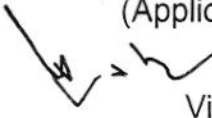
PRAYER

In view of the submissions made hereinabove, the applicants pray for following reliefs: -

- a) passing of the order(s)/ direction(s) by this Hon'ble Tribunal as per the terms and conditions of Memorandum of Settlement dated June 23rd , 2017 duly executed and stamped between the parties to the present company petition;
- b) dispose off the present company application in terms of the Memorandum of Settlement dated June, 2017;
- c) to issue any other appropriate order or direction which this Hon'ble Board may deem fit and proper under the peculiar facts and circumstances of the case.

**Relemac Technologies Private
Limited**

(Applicant No. 1)


Vivek Gupta
Director

Process Construction And Technical Services Private Limited
(Applicant No. 2/ Respondent)


Litty George
Director-Project/ Authorised Signatory

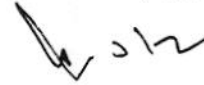
VERIFICATION

We, above named applicants, do hereby solemnly declare that what is stated in paragraphs 1 to 3 are true to our own knowledge and belief, and also based on the records which we believe them to be true and last para is the prayer to this Hon'ble Tribunal..

Solemnly declared at on this day of June 2017

Relemac Technologies Private Limited

(Applicant)



Vivek Gupta
Director

Process Construction And Technical Services Private Limited

(Respondent)



Litty George

Director-Project/ Authorised Signatory

Date:

Place:

Filed Through,

NESAR AHMAD	AMRITA NAUTIYAL	AHSAN AHMAD
Practicing Company Secretaries "Sankalp", C-227, Ground Floor Paryavaran Complex, Near Garden of Five Senses, Westend Marg New Delhi – 110 030 Tel: +91-11-29536312 Fax: +91-11-29532342 Mob: +91-9810044367 Email id : csnesar367@gmail.com	Practicing Company Secretaries 1, Bina Shopping Centre M.V.Road, Andheri- East Mumbai -400 069 Tel:022 2683 0079/80 Mobile: +91 986 746 6887 Email id : amrita.nautiyal@gmail.com	Advocate "Sankalp", C-227, Ground Floor, Paryavaran Complex Near Garden of Five Senses Westend Marg New Delhi – 110 030 Tel: +91-11-29536312 Fax: +91-11-29532342 Mob: +91-9891652751 Email id : ahsan_123ahmad@yahoo.co.in

कचल प्रतिष्ठापनासाठी

22 JUN 2017

मुद्रांक दिली नोंद राही आहे. क्रमांक 98620 विनांक.....

मुद्रांक विस्तार लेखाव्याचे नाव Process, Construction & Technical Services Pvt. Ltd.
8, 9, 10 & 11; 1st Floor, Shree Ramkrishna Nivas,

रहिवःसाथा पत्ता व सही... Plot No. 46 & 47, Sector-40,
Seawoods, Nerul (West), Navi Mumbai - 400 706.

Tel.: +91-022-27708271/72/73, +41706666
Fax: +91-022-27708274

परवानाधारक मुद्रांक दिल्याचे नाव व सही व परवाना क्रमांक तसेच मुद्रांक दिल्याचे ठिकाण/पत्ता

श्री. दिजोव्ही. दि. दि. माहे

परवाना क्र. २२/२००२, मुद्रांक परवाना क्र. १३०५०४०

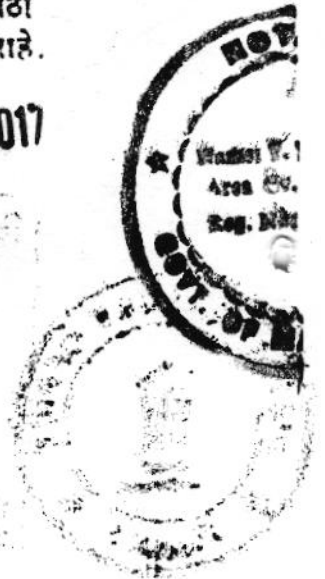
मुद्रांक दिल्याचे नाव व सही व परवाना क्रमांक तसेच मुद्रांक दिल्याचे ठिकाण/पत्ता

मुद्रांक दिल्याचे ठिकाण/पत्ता
मुद्रांक दिल्याचे ठिकाण/पत्ता

शासकीय कार्यालयाकडून/परवानाधारकाकडून/मुद्रांक दिल्याचे ठिकाण/पत्ता परवानासाठी मुद्रांक मागण्याची आवश्यकता नाही
(शासकीय कार्यालयाकडून/परवानाधारकाकडून/मुद्रांक दिल्याचे ठिकाण/पत्ता परवानासाठी मुद्रांक मागण्याची आवश्यकता नाही)

ज्या कारणासाठी ज्यांनी मुद्रांक दिल्याचे ठिकाण/पत्ता त्यांनी ज्या कारणासाठी
मुद्रांक खरेदी केल्याचासुन व महिण्याचा आत वापरणे बंधनकारक आहे.

22 JUN 2017



AND

Process Construction and Technical Services Private Limited, a private company limited by shares having its registered office at office no 8, 9, 10, 11, 1st Floor, Shree Ramkrishna Niwas, CHS Ltd, Plot No. 46& 47, Sector-40, Seawoods, Nerul-West Navi Mumbai, Thane- 400706 through its Director-Project/ authorized signatory , Mr. Litty K George authorised by the Board (hereinafter referred to as "**the Second Party**" which expression shall unless excluded by or repugnant to subject or context be deemed to mean and include its successors and assignees.)

Hereinafter each separately known as a "Party" and collectively known as the "Parties".

PREAMBLE

1. **THAT** the First Party is engaged in the business of supplying of Areal Bunch Cable being used in supply of electricity and whereas the Second Party is carrying on the business of installing the aforesaid cable used in supply of the electricity in collaboration of its partner Pravin Electrical Private Limited.
2. **That** the Second Party placed purchase order no. 55/100 dated 14.12.2015 and P.O. No. 109/10 dated 25.10.2016 on First Party for the purchase of the LT Areal Bunch Cable 1300.00 KM and 150.00 KM amounting to Rs. 28,66,49,369 and Rs. 3,28,50,004.60.
3. **That** against the said supply, the Second Party made payments and Rs. 1,66,44,415/- remained as balance amount yet payable by the Second Party to the First Party for the period w.e.f. 01.04.2015 to 31.03.2016 and 01.04.2016 to 31.03.2017.
4. **That** the First Party filed an application in Form 5 under Section 9 of the Insolvency and Bankruptcy Code 2016 read with rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 and the matter for the first time came for



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Handwritten signature.

hearing on June 06, 2017 before the Hon'ble National Company Law Tribunal, Mumbai Bench at Mumbai (the Hon'ble Tribunal).

5. **That** following the aforesaid development, the parties jointly made a prayer on June 19, 2017 to the Hon'ble Tribunal to allow the Parties to settle the dispute amicable and sought some time for reporting on June 23, 2017.


The Parties have agreed to amicably settle the outstanding amount arising out of transactions between the parties, on the following terms and conditions:

1. The Second Party shall pay Rs 1, 50,00,000/- (Rupees One Crore Fifty Lakh only) to First Party in the full and final settlement of all its claims against the Second Party through Postdated cheque's (PDC'S) in satisfaction of the outstanding amount for supply of Aerial Bunch Cable.
2. The parties have agreed that the Second Party shall pay Rs. 25,00,000/- out of Rs. 1,50,00,000/- upon signing of the present MOS on or before June 28, 2017 through PDC's bearing cheque no. 068494 dated 28-6-2017 and the balance amount of Rs. 1,25,00,000/- shall be paid in four equal installments through PDC's in the following manner:
 - I. Rs.31, 25,000/- Cheque No.068495 dated 28-7-2017.
 - II. Rs.31, 25,000/- Cheque No.068496 dated 28-8-2017.
 - III. Rs.31, 25,000/- Cheque No.068497 dated 28-9-2017.
 - IV. Rs.31, 25,000/- Cheque No.068498 dated 28-10-2017.
3. The Second Party agrees to provide to the First Party all communications as on date with the South Bihar Power Distribution Company Limited, Patna either itself or through to its partner Pravin Electrical Private Limited for the redressal of grievance relating to the supply of Aerial Bunch Cable to the Second Party.

↓ > ~



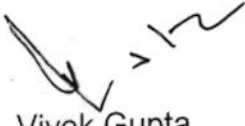


- 
4. The First Party shall withdraw present company application no. 1047/2017 filed under Section 9 of the Insolvency and Bankruptcy Code 2016 read with rule 6 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 by the First Party against the Second Party.
 5. The First Party shall also withdraw the Claim Application being application no. 85 of 2017 sent on May 11, 2017 to the helpline/facilitation centre of Haryana Micro, Small and Medium Enterprises which was acknowledged on June 02, 2017 by the facilitation centre functioning under the aegis of Government of Haryana, Industries and Commerce Department.
 6. The First Party confirms that no litigation, demand, or claim whatsoever has been pending before any Court and/or Tribunal with respect to the present application no. 1047/2017.
 7. **THAT** this Agreement has been entered into by and between the Parties and out of their own free will and consent and is without any pressure, force or coercion through anyone whatsoever.
 8. **THAT** this Agreement of Settlement will be filed before the Hon'ble Tribunal praying for an order in consonance with the terms and conditions contained in this MOS.
 9. **THAT** in case of any difficulty in implementing the present MOS the parties will be at liberty to approach the Hon'ble Tribunal for appropriate orders and directions

The above agreement is executed between the Parties on June 23rd, 2017 at Mumbai and the parties solemnly affirm that they shall abide by all the terms and conditions mentioned herein.



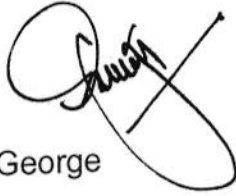
Relemac Technologies Private Limited (the First Party)



Vivek Gupta

Director

Process Construction and Technical Services Pvt. Ltd. (the Second Party)




Litty K George

Director- Project/ Authorized signatory


Date: 23.06.2017

Place: MUMBAI

Witnessed herewith by the following parties in whose presence the above settlement was arrived.

1. VENKATESH K. IYER 
- 2.



BEFORE ME

T. T. SHAHARE
NOTARY, GREATER MUMBAI.

23 JUN 2017

REGISTER SERIAL No. 7682
PAGE No. 1 DATE 23/6/17



महाराष्ट्र MAHARASHTRA

2017

SF 256338



प्रधान मुद्रांक कार्यालय, मुंबई
प. मु. वि. क्र. ८००००२०
16 JUN 2017
सक्षम अधिकारी

श्री. हेमंत सावंत

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH AND MUMBAI
COMPANY APPLICATION NO/ 2017
IN
COMPANY APPLICATION NO 1047/ 2017

IN THE MATTER OF

INSOLVENCY AND BANKRUPTCY CODE
2016, SECTION 9

AND

IN THE MATTER OF
LIMITED

RELEMAC TECHNOLOGIES PRIVATE

..... APPLICANT

VERSUS

PROCESS CONSTRUCTION AND
TECHNICAL SERVICES PRIVATE LIMITED
..... RESPONDENTS

जोड़पत्र - 9 Annexure - 1

फकत प्रतिज्ञापनासाठी Only for Affidavit

मुद्रांक विकत घेणाऱ्याचे नाव Vivek Gupta
मुद्रांक विकत घेणाऱ्याचे पत्ता Delhi
मुद्रांक विकत घेणाऱ्याची पत्ता 127

23 JUN 2017

मुद्रांक विकत घेणाऱ्याची सती

परवाना क्रमांक : 40000220

मुद्रांक विकत घेणाऱ्याचे पत्ता आरती बाई वाघमारे

हार्ड कोर्ट, मुंबई येथील मुद्रांक विकत घेणाऱ्याची सती
शासकीय कार्यालय, मुंबई येथील मुद्रांक विकत घेणाऱ्याची सती
कमादाची उत्पत्ती आरती बाई वाघमारे
ज्या कारणासाठी मुद्रांक विकत घेणे त्याच कारणासाठी मुद्रांक अरेदी
केल्यापासून मुद्रांक विकत घेण्यास बाधकारक आहे.

23 JUN 2017



AFFIDAVIT VERIFYING COMPANY APPLICATION

I, Vivek Gupta, son of Mr. Surender Kumar Gupta, presently in Mumbai, residing at House No 1449/27 30 Feet Road Loni Road Durga Puri Delhi-110093, India, do hereby solemnly affirm and state as under:



1. That I am the Director of Relemac Technologies Private Limited and I have been duly authorised by way of Board Resolution dated April 26, 2017 to swear and file this affidavit and I am fully conversant with the facts and circumstances of the case.
2. That the contents made in paragraphs 1-3 of the company application are true to my knowledge and personal belief and are based on records of the Company which I believe them to be true and are also based on the legal advice, the contents made in last paragraph are in the form of Prayer.


DEPONENT

VERIFICATION

I, the above named deponent, do hereby verify that the contents of Para 1, and 2 of the above affidavit are true and correct to the best of my knowledge and belief and that no part hereof is false and nothing material has been concealed therefrom.

Verified at Mumba. on this 23rd day of June 2017.

BEFORE ME

T. T. SHAHARE
NOTARY, GREATER MUMBAI.  DEPONENT

23 JUN 2017

REGISTER SERIAL NO. 7684
PAGE NO. 23/610



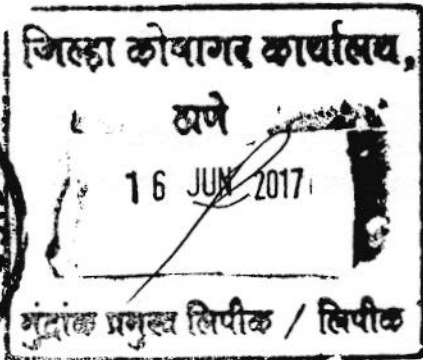


महाराष्ट्र MAHARASHTRA

2017

22 JUN 2017

SF 413949



16-6-2017

BEFORE THE HON'BLE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH AND MUMBAI
COMPANY APPLICATION NO/ 2017
IN
COMPANY APPLICATION NO 1047/ 2017
IN THE MATTER OF INSOLVENCY AND BANKRUPTCY CODE 2016,
SECTION 9
AND
IN THE MATTER OF RELEMAC TECHNOLOGIES PRIVATE LIMITED
..... APPLICANT
VERSUS
PROCESS CONSTRUCTION AND
TECHNICAL SERVICES PRIVATE LIMITED
..... RESPONDENTS

22 JUN 2017

फक्त प्रतिज्ञापनासाठी

मुद्रांक विक्री नोंद वही अनु. क्रमांक 98619 दिनांक

मुद्रांक दिकत घेणाऱ्याचे नाव Process Construction & Technical Services Pvt. Ltd.
8, 9, 10 & 11, 1st-Floor, Shree Ramkrishna Nivas,

रहितासना पत्ता व सही Plot No. 46 & 47, Sector-40,
Seawoods, Nerul (West), Navi Mumbai - 400 706.
Tel.: +91-022-27708271/72/73; / 41708666
Fax: +91-022-27708274

परवानाधारक मुद्रांक विक्रीत्याचे नाव व सही व परवाना क्रमांक दाखवणे मुद्रांक विक्रीचे ठिकाण/पत्ता

श्री. विनोद वि. विंजाडे मुद्रांक विक्रीसाठी, दुकान नं. १२, वनता नाईट वॉ. १,
परवाना क्र. २२/२००३, तहसील दादर, ज. १ २००३१००३, विसा-१, जेठक, मी. मुंबई-४००००६, दुरध्वनी क्र. २६७०८३२५

शासकीय कार्यालयात नोंद घेण्यात येईल. परवाना क्रमांक दाखवणे मुद्रांक कागदाची आवश्यकता नाही

(धासना क्रमांक १००३/२००३ मुद्रांक)

ज्या कारणासाठी ज्यांनी मुद्रांक विक्रीची सेवा त्यांनी त्याच कारणासाठी

मुद्रांक विक्रीची सेवा त्यांनी त्याच कारणासाठी

22 JUN 2017



AFFIDAVIT VERIFYING COMPANY APPLICATION

I, Litty George having my address at shree Ramakrishana Nivas Plot No. 46 & 47, Sector -40, Seawoods, Nerul,(W), Navi Mumbai- 400 706 India, do hereby solemnly affirm and state as under:

1. That I am the Director-Project/ authorized signatory of Process Construction And Technical Services Private Limited and I have been duly authorised by way of Board Resolution dated to swear and file this affidavit and I am fully conversant with the facts and circumstances of the case.

2. That the contents made in paragraphs 1-3 of the company application are true to my knowledge and personal belief and are based on records of the Company which I believe them to be true and are also based on the legal advice, the contents made in last paragraph are in the form of Prayer.

DEPONENT

VERIFICATION

I, the above named deponent, do hereby verify that the contents of Para 1, and 2 of the above affidavit are true and correct to the best of my knowledge and belief and that no part hereof is false and nothing material has been concealed therefrom.

Verified at on this ----day of June, 2017.

BEFORE ME

T. T. SHAHARE
NOTARY GREATER MUMBAI

DEPONENT

REGISTERED NO. 7683
PAGE No. 1 DATE 23/6/17

23 JUN 2017



PROCESS CONSTRUCTION & TECHNICAL SERVICES PVT. LTD.



ENGINEERS & CONTRACTORS

8, 9, 10 & 11, 1st Floor, Shree Ramkrishna Nivas, Plot No. 46 & 47,
Sector 40, Seawoods, Nerul (W), Navi Mumbai - 400 706, India

Tel. : +91-022-27708271/72/73, 41706666

Fax : +91-022-27708274 • Web : www.pctspvtltd.com

E-mail : info@pcts.net.in / pctsnerul@gmail.com



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Quality Management System
Certificate No. MAH/Q-1200

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF BOARD OF DIRECTORS OF THE COMPANY HELD ON 1st May, 2017, AT 8,9,10,11 SHREE RAM KRISHNA NIWAS, PLOT 46 & 47, SECTOR-40, SEAWOODS, NAVI MUMBAI.

RESOLVED THAT **Mr. Litty George, Authorised Signatory of the company**, having his address at 8,9,10,11, Shree Ram Krishna Nivas, Plot 46 & 47, Sector-40, Seawoods, Navi Mumbai- 400 706, be and is hereby authorized to sign and file, on behalf of the Company, application(s), vakalatnama(s) petition(s), suit(s), plaint(s), complaint(s), caveat(s), written statement(s), reply(ies), rejoinder(s), replication(s), affidavit(s), vakalatnama(s), adduce evidence, other documents and papers, compromise application/ consent terms, file appeal(s) and / or review(s) from the Court's order and / or decision and/or execution of the court's orders, and appoint advocate(s), pleader(s) and to appear, before any Court of Law, Tribunal (whether judicial or quasi judicial) with respect to the Company Petition/ Application filed by Relemac Technologies Pvt. Ltd. against the company before Hon'ble National Company Law Tribunal and to do all such acts, matters and things to protect the company's interest and business.

CERTIFIED TRUE COPY

For and on behalf of Board of Directors of

Process Construction & Technical Services Private Limited.

K P Francis
K P Francis
Managing Director



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